

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01392/2018

Dated Monday the 22nd day of October Two Thousand Eighteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

Hari Om Prasad,
Loco Pilot/Shunting II,
Jolarpettai, MAS Division,
Southern Railway.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai.

2.The General Manager,
East Central Railway,
Hajipur R.S,
Vaishali District,
Bihar 844101.

3.The Divisional Railway Manager,
Chennai Division,
Southern Railway,
NGO Annexe, Park Town,
Chennai 600003.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to the request made by the applicant for transfer registered on 26.05.2015 and to direct the respondents to relieve the applicant forthwith and to issue necessary relief memo to enable the applicant to carry out transfer to Danapur Division in East Central Railway and to order further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. The applicant herein seeks transfer from Chennai Division in Southern Railway to Danapur Division in East Central Railway. It is submitted that this Tribunal had disposed of the OAs 1342/2018, 1343/2018, 1345/2018 & 1346/2018 on 10.10.2018. It is submitted that the applicant in the present OA is similarly placed as the applicants in the abovementioned OAs, and he would be satisfied if a similar direction is issued for considering his case also in accordance with law as ordered in the similar cases mentioned earlier.
3. In view of the above submission, the respondents are directed to consider the case of the applicant for Inter Railway One Way Transfer in accordance with law and in the light of the order of this Tribunal in the abovementioned OAs if the applicant is similarly placed and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
4. OA is disposed of at the admission stage without going into the merits of the case.

**(T.Jacob)
Member(A)**

22.10.2018

SKSI

**(P. Madhavan)
Member(J)**